

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE  
LOK SABHA

UNSTARRED QUESTION NO.1232

**TO BE ANSWERED ON MONDAY, DECEMBER 11, 2023/AGRAHAYANA 20, 1945 (SAKA)**

**GST COLLECTION FROM GAMING APPS**

**1232. SHRI ADHIKARI DEEPAK (DEV):**

Will the Minister of FINANCE be pleased to state:

- (a) the total Goods and Services Tax (GST) collection from Gaming Apps upto 31.10.2023;
- (b) the number of Gaming Apps running in the country;
- (c) the annual turnover of said Gaming Apps; and
- (d) the number of unauthorized Gaming Apps banned till 31st October, 2023?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF FINANCE**

**(SHRI PANKAJ CHAUDHARY)**

(a): GST is not collected from gaming apps. The liability to pay GST is on a registered person which may, besides operating gaming apps be supplying other taxable supplies.

(b) and (c): No such data is maintained.

(d): Ministry of Electronics and Information Technology (MeitY) blocked a total of 581 applications under section 69A of IT Act, 2000 which includes 174 betting and gambling related applications, 87 loan lending applications and other applications including gaming applications like PUBG, Garena Free Fire etc.

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